

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No, MA 20 of 98
MA 325 of 98
(OA 1353 of 97)

Present : Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman

RAJENDRA KR. SINGH

VS

UNION OF INDIA & ORS.

For the applicant : Mr. P.C. Das, counsel

For the respondents: Mr. M.M. Mallick, ~~his~~ counsel

Heard on : 12.8.98

Order on : 12.8.98

O R D E R

Heard both the counsel in respect of MA 325 of 98 filed by the petitioner for amendment of the OA by incorporating a new prayer under paragraph 8(a) of the same. The amendment sought for is ~~xxx~~ formal in nature. The prayer is allowed. The OA be amended accordingly. MA is disposed of accordingly. The MA be made a part of the OA.

2. MA 20 of 98 being not pressed is rejected.
3. The application is admitted for adjudication subject to limitation. Respondents to file their reply within 8 weeks and rejoinder be put in within 2 weeks thereafter. Matter be listed for hearing according to its chronological position and on its own turn.



VICE-CHAIRMAN

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